

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Appeal (D.B.) No. 438 of 2019**

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1. Taiyab Ansari  
2. Ishaque Mian  
3. Afzal Ansari  
4. Lailoon Bibi @ Lailoon Khatoon ..... Appellants  
-Versus-  
The State of Jharkhand ..... Respondent

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**CORAM: HON'BLE MR. JUSTICE H.C. MISHRA  
HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Appellants : M/s. Anil Kumar Sinha, Sr. Advocate  
For the State : M/s. Vipul Divya, Advocate  
For the Informant : M/s. R.S. Mazundar, Sr. Advocate

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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**I.A. No. 2044 of 2020**

05/ 29.06.2020. The present Interlocutory Application has not been served upon the learned counsel for the informant.

Learned counsel for the appellants assures that the copy shall be served in the course of the day.

At the request of the parties, put up the matter on 01.07.2020.

**(H.C. Mishra, J.)**

**(Rajesh Kumar, J.)**

D.S./